

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 23**

**IA 2818/2024 IN C.P. (IB)/2525(MB)2019**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.06.2024**

NAME OF THE PARTIES: **PUNJAB NATIONAL BANK V SQUARE & V/s  
BOMBAY ROAD CARRIER**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Suhail Mhasvadkar i/b M. V. Kini Law firm for the Respondent No.1 present.

Adv. Tejaswi N. i/b M and S Legal Ventures for the Respondent No.11 present. Adv.

Krishnan Iyer i/b Pragma Legal for the Resolution Professional present.

**IA 2818/2024**

Ld. Counsel for Applicant makes a statement that vide order dated 10<sup>th</sup> November 2023, the Bench had disposed of IA No.999 of 2022, IA 1085 of 2022 and IA 767 of 2023, after recording the Resolution Professional's submissions that Monitoring Committee have decided to resolve all the issue of SRA within 3 three months. However, the Applicant submits that their issues are still unresolved and seeks restoration thereof.

In view of this, order dated 10th November 2023 recalled to the extent it deals with IA No.999 of 2022, IA 1085 of 2022 and IA 767 of 2023 and with IA No.999 of 2022, IA 1085 of 2022 and IA 767 of 2023 are restored. The Respondent therein shall file the Reply.

List all the three Interlocutory Applications on **13.08.2024**.

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**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT**  
**MEMBER (JUDICIAL)**